

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 224/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1175 MW Wind Power projects (Tranche-XVI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines dated 26.7.2023 of the Ministry of Power, Government of India as amended from time to time.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : JSW Neo Energy Limited and Ors.

Date of Hearing : **17.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 1175 MW Wind Power Projects connected with the inter-State transmission system (ISTS) and selected through the competitive bidding process as per the "*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects*" dated 26.7.2023 issued by the Ministry of Power, Government of India. Learned counsel further submitted that the Petitioner has also filed a compliance affidavit furnishing the additional detail/information as called for vide Record of Proceedings for the hearing dated 5.9.2024.

2. Learned counsel for the Respondent, UPPCL submitted that in view of the additional information / clarification placed on record by SECI, the Respondent does not wish to file any reply in the matter.

3. Considering the submissions made by the learned counsel for the parties, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)